

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.193/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for selection of wind power developers for setting up of 100 MW ISTS-connected Wind Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.08.2022.

Petitioner : Damodar Valley Corporation (DVC).

Respondent : Juniper Green Energy Private Limited (JGEPL) and Ors.

Date of Hearing : **22.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Bharath Gangadharan, Advocate, DVC
Shri Kartikay Trivedi, Advocate, DVC
Shri Vishrov Mukherjee, Advocate, JGEPL
Shri Janmali Manikala, Advocate, JGEPL
Shri Raghav Malhotra, Advocate, JGEPL
Shri Eshjyot Walia, Advocate, RECPDCL
Shri Akul Singh, Advocate, RECPDCL
Shri Shashank Singh, RECPDCL
Shri Ritam Biswas, RECPDCL
Ms. Sahiba Soni, RECPDCL
Shri Mayur Girdhar, RECPDCL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the Respondents, JGEPL & RECPDCL, made their respective submissions and concluded their arguments in the matter.

2. After hearing the learned counsels for the parties, the Commission directed the Respondent, RECPDCL, to file its written submissions capturing the submissions/arguments made by it during the course of the hearing and any judgments in support

of its contentions within two days. The Commission also permitted the Respondent, JGEPL, to a compilation of judgments in support of its plea, within two days with a copy to the other side.

3. Subject to the above and with the consent of the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)